

GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

NOTICE

Investor Education and Protection Fund (Uploading of information regarding unpaid and unclaimed amounts lying with companies) Rules, 2012, has mandated every company to file eForm 5INV containing the information of unclaimed and unpaid amounts as referred to in subsection (2) of section 205C of the Companies Act, 1956.

This information is required to be filed every year within a period of 90 days after the holding of Annual General Meeting or the date on which it should have been held as per the provisions of section 166 of the Act, and every year thereafter till completion of the seven years' period.

The information is to be filed in Form 5- INV as per the above mentioned rules; and thereafter an excel sheet containing detailed investor wise details is to be filed separately. The eForm, the excel template and detailed steps are provided in the IEPF application link on the portal www.iepf.gov.in.

For financial year ended on 31st March 2011, the eForm should be filed latest by 31st July 2012.

For more details, refer the website <u>www.iepf.gov.in</u> and the Investor Education and Protection Fund (Uploading of information regarding unpaid and unclaimed amounts lying with companies) Rules, 2012.